

12 hrs.

**PAPERS LAID ON THE TABLE**

**DETAILED DEMANDS FOR GRANTS 1979-80 OF MINISTRY OF DEFENCE AND DEFENCE SERVICES ESTIMATES, 1979-80**

**THE DEPUTY PRIME MINISTER AND MINISTER OF DEFENCE (SHRI JAGJIVAN RAM):** I beg to lay on the Table:—

(1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Defence for 1979-80. [Placed in Library. See No. LT-4089/79].

(2) A copy of the Defence Services Estimates, 1979-80 (Hindi and English versions). [Placed in Library. See No. LT-4090/79].

**AIRCRAFT (AMENDMENT) RULES, 1979**

**THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURUSHOTTAM KAUSHIK):** I beg to lay on the Table a copy of the Aircraft (Amendment) Rules, 1979 (Hindi and English versions) published in Notification No. G.S.R. 315 in Gazette of India dated the 24th February, 1979, under section 14A of the Aircraft Act, 1934 together with an explanatory note. [Placed in Library. See No. LT-4091/79].

**AMENDMENT TO EXPORT (QUALITY CONTROL AND INSPECTION) AMENDMENT RULES, 1977 AND REVIEW AND ANNUAL REPORT OF PROJECTS AND EQUIPMENT CORPORATION OF INDIA LTD., NEW DELHI, FOR 1977-78**

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE, CIVIL SUPPLIES AND COOPERATION (SHRI ARIF BEG):** I beg to lay on the Table:—

(1) A copy of Notification No. S.O. 783 (Hindi and English versions) published in Gazette of India dated the 3rd March, 1979 making certain amendment to the Export (Quality Control and Ins-

pection) Amendment Rules, 1977, under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963. [Placed in Library, See No. LT-4092/79].

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the Projects and Equipment Corporation of India Limited New Delhi, for the year 1977-78.

(ii) Annual Report of the Projects and Equipment Corporation of India Limited, New Delhi, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon [Placed in Library. See No. LT-4093/79].

**MESSAGE FROM RAJYA SABHA**

**SECRETARY:** Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:—

"I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Thursday, the 15th March, 1979, adopted the following motion in regard to the Scheduled Castes and Scheduled Tribes Orders (Amendment) Bill, 1978:—

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do appoint a Member of the Rajya Sabha to the Joint Committee of the Houses on the Scheduled Castes and Scheduled Tribes Orders (Amendment) Bill, 1978, in the vacancy caused by the resignation of Shri Jagbir Singh, and resolves that Shri Bhairab Chandra Mahanti, Member, Rajya Sabha, be appointed to the said Joint Committee to fill the vacancy."